

*Production*

<i>Years</i>	<i>Yarn (in Ml. Kg.)</i>	<i>Cloth (in Ml. sq. mts.)</i>
1989-90	1883	19434

(b) The per capita availability of cloth during the last 2 years was as follows:

<i>Year</i>	<i>Per capita availability (in sq. mts.)</i>
1989-90	19.86
1990-91	20.89

(c) The total earning from exports during above period of 89-90/90-91 was as follows:

<i>Year</i>	<i>Earning from exports (Rs. in crores)</i>
1989-90	6473.22
1990-91	8362.87

(d) and (e): Controlled cloth produced by NTC is distributed through NCCF/NTC retail outlets/State Federations/State co-operatives and authorised retail dealers of NTC.

As far as Janata Cloth is concerned atleast 85% of the total production of Janata Cloth is distributed through Public Distribution System and such other approved agencies.

#### **Recruitment in Shipping Corporation of India**

2593. SHRI JEEWAN SHARMA: Will the Minister of SURFACE TRANSPORT be pleased to refer to the reply given to Unstar-

red Question No. 168 on December, 27 1990 and state:

(a) whether the CBI has since brobed the matter;

(b) if so, the details thereof; and

(c) the action taken against the persons found guilty?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) Yes, Sir.

(b) and (c): CBI has informed that there is sufficient material for prosecution in a Court of Law of Shri J.A.Kamble, Shri A.G.Gopalakrishnan Nair and Shri K.C.Nair. CBI has asked for sanction for prosecution of these three persons from Shipping Corporation of India Ltd. Out of the three persons, Shri J.A.Kamble and A.G.Gopalakrishnan Nair were employees of Shipping Corporation of India. On the basis of departmental enquiries conducted, SCI had earlier terminated the services of these two persons. Therefore, SCI has informed CBI that the question of SCI giving sanction for prosecution of these two persons does not arise. As regards the third persons Shri K.C.Nair, he is the Head Master in a Government School at Trivandrum (Kerala) and the sanction for his prosecution is to be issued by the Government of Kerala.

#### **Working of RRBs in Karnataka**

2594. SHRI RAMCHANDRA VEER-APPA: Will the Minister of FINANCE be pleased to state:

(a) whether the Regional Rural Banks in Karnataka are not working satisfactorily;

(b) if so, the reasons therefor; and

(c) the steps taken or proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) National Bank for Agriculture & Rural Development (NABARD) have reported that as at the end of March, 1991, out of 13 Regional Rural Banks functioning in the State of Karnataka, 8 incurred losses amounting to Rs. 2.83 crores whereas the remaining 5 made profits aggregating to Rs. 1.67 crores resulting in a net loss of Rs. 1.16 crores for the State as a whole.

(b) The reasons for the weak financial health of the Regional Rural Banks functioning throughout the country including those in Karnataka are attributable to several factors like restriction on the choice of clientele, area of operation, low interest margin, mounting establishment costs particularly after implementation of the Award of the National Industrial Tribunal etc.

(c) NABARD, Reserve Bank of India and Government are seized of the problem of financial weakness of the Regional Rural Banks and are in the process of evolving appropriate financial measures for making these institutions viable.

**Registration-Cum-Membership Certificate of Export Promotion Council for Exporters.**

2595. PROF. K.V.THOMAS: Will the Minister of COMMERCE be pleased to state:

(a) whether it is necessary for the exporters to become Members of an Export Promotion Council and to hold a valid Registration-cum-Membership Certificate for

applying for Exim Scrips or advance licences;

(b) if so, the reasons therefor; and

(c) the steps proposed to be taken by the Government to simplify the procedure in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P.CHIDAMBARAM): (a) Yes, Sir.

(b) The reasons are as under:-

- (1) To establish the identity of an exporter.
- (2) To collect the export data.
- (3) To make future projections of exports.

(c) The formulation of the Import & Export Policy and Procedures is a continuous process. The appropriate corrective measures are taken as and when considered necessary.

[Translation]

**Reopening of Closed Textile Mills in Maharashtra**

2596. SHRI GOVINDRAO NIKAM: Will the Minister of TEXTILE be pleased to state:

(a) whether the Board for Industrial and Financial Reconstruction has rejected the proposal for re-opening of the textile mills lying closed in Maharashtra;

(b) if so, the names of the Mills lying closed and not allowed by B.I.F.R. to start functioning;

(c) the reasons therefor; and

(d) the steps proposed to be taken by